

ITEM NO.31,31.1 Court 6 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) Nos. 1929-1930/2020

(Arising out of impugned final judgment and order dated 03-01-2020 in CRLA No. 4675/2016 03-01-2020 in CRLA No. 4506/2016 passed by the High Court Of Judicature At Allahabad)

NARESH KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. ETC.

Respondent(s)

WITH

SLP(Crl) No. 3718-3719/2020 (II)

Date : 29-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
 Mr. Varun Singh, Adv.
 Ms. Nishtha Kumar, AOR
 Mr. Akshay Dev, Adv.
 Ms. Deepeika Kalia, Adv.
 Mr. Satwik Mishra, Adv.

For petitioner(s)/
Respondent(s) Mr. Sarvesh Singh Baghel, AOR

For Respondent(s) Mr. Rakesh Khanna, Sr. Adv.
 Mr. Nagendra Kasana, AOR
 Mr. Rajesh Rathod, Adv.

Mr. S.R. Singh, Sr. Adv.
Mr. Prateek Yadav, Adv.
Mr. Ankur Yadav, AOR
Mr. Mitr Rao, Adv.
Mr. Kuldeep Yadav, Adv.
Mr. Adarsh Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Mr. Nagendra Kasana and Ankur Yadav, learned
counsel accept notice for respective respondents.

Hearing expedited.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)